

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:674

ANSWERED ON:15.07.2014

LAW AND ORDER SITUATION

Roy Prof. Saugata;Thakur Shri Anurag Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the law and order situation is deteriorating in the country including Uttar Pradesh;
- (b) if so, the details thereof and the total number of cases of crime reported along with the action taken against the guilty during the last one year and the current year, crime and State-wise including Uttar Pradesh;
- (c) whether the Union Government has sought any report from the State Government of Uttar Pradesh on the recent rape cases in the State;
- (d) if so, the details thereof and the reaction of the Uttar Pradesh Government in this regard; and
- (e) the comprehensive measures taken by the Union Government to improve the law and order situation in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (b): The 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore has issued Advisories to the State Governments/UTs. The information on various crimes reported during the year 2013 is attached at Annexure for all States. During 2013 Uttar Pradesh has registered cases under various crimes and the numbers of persons convicted on these are 226445 and 44017 respectively.

(c) to (d): Yes Madam. As per the reports of the Uttar Pradesh State Government, in a recent incident of rape of two minor girls in Badaun, an FIR under Crime case No. 295/2014 under Section 376, 302, 120 IPC and under Section 3/8 Protection of Children from Sexual Offences Act (POSCO Act) has been registered, which is under investigation by the CBI. An incident at Azamgarh district, U.P. was reported, where a minor girl was gang-raped by four youths. Three of the four accused have been arrested. A teen aged girl was raped on May 11, 2014 in Etahwah district U.P. and FIR was lodged.

e): The Government of India takes cognizance of various incidents of crimes and depending upon the gravity of the Crime, seeks reports from the concerned State Governments and take quick remedial action for which the following Advisories have been issued to the States on

- (i) Advisory on crime against Women- Measures needed to curb- dated 4th September 2009, wherein All States Governments/UTs have been advised that there should be no delay whatsoever in registration of FIR in all cases of crime against women,
- (ii) Advisory on Prevention, Registration, Investigation and Prosecution of Crime dated 16th July, 2010 to provide a signed copy the FIR provided to the complainant on the spot.
- (iii) Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR dated 10th May 2013 to warrant of transfer the jurisdiction of the FIR to another jurisdiction and
- (iv) Compulsory Registration of FIR under Section 154 of Cr.P.C. when the information makes out a cognizable offence dated 5th February 2014, to compulsorily registered an FIR for any crimes committed in any matter/offence, as per the directives of the Hon'ble Supreme Court of India.

Further, the states have been advised periodically to control such menace and Ministries of Women & Child Development and Social Justice & Empowerment have taken preventive measures along with NGOs working in the field with the close collaboration and assistance of the State Government.